Central Administrative Tribunal Principal Bench, New Delhi

(Through video conferencing)

27.11.2020 Item No.2 PT 100/172/2020 Dy. No.4898 dated 20.11.2020

Present: Mr. Yogesh Sharma, counsel for applicant

Mr. Krishan Kant Sharma, counsel for respondents

The applicant intends to file an OA, before the Principal Bench feeling aggrieved by the action of the respondents in not issuing the fresh PPO.

Heard Mr. Yogesh Sharma, learned counsel for applicant and
Mr. Krishan Kant Sharma, learned counsel for respondents.

3. It is contended that the applicant is residing in Gurgaon, Haryana and in the normal course, the O.A. is required to be filed before the Chandigarh Bench of the Tribunal. However, in the present circumstances, it would be difficult for him to pursue the proceedings before the Chandigarh Bench. There is no serious opposition from the respondents.

4. Therefore, the P.T. is allowed and the applicant is permitted to file O.A. before the Principal Bench of the Tribunal.

( Justice L. Narasimha Reddy ) Chairman

/sunil/ns/dsn